

Listed on : 22.07.2016

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS.1598-1599 OF 2015

Ram Kumar

... Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

REVISED OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 23rd November, 2015 when the Court was pleased to pass the following order:

**"There is a letter for adjournment circulated by learned counsel for the petitioner.
List the matters after ten weeks."**

It is submitted that Ms. Pragati Neekhara, Advocate has on 13th June, 2016 filed Vakalatnama/Appearance and has on 5th July, 2016 filed Counter Affidavit on behalf of sole Respondent/State. Copy of Counter Affidavit has been included in SLP paper books for kind perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

The matters above-mentioned are listed before the Hon'ble Court with this revised office report.

DATED this the 19th day of July, 2016.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. V. Ramasubramanian, Advocate (A.C.)
212, New Lawyer's Chambers, S.C.I., N.D.

Ms. Pragati Neekhara, Advocate

c4/dk

ASSISTANT REGISTRAR